

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 74/95
Transfer Application No.

Date of Decision : 10/04/1995

B.R. Uekey

Petitioner

Shri. M.A. Mahalle

Advocate for the
Petitioners

Versus

CIT, Bombay City VII & 2 Ors.

Respondents

Shri. S.S. Karkera

Advocate for the
Respondents

C O R A M :

The Hon'ble Shri Justice M.S. Deshpande, Vice-Chairman

The Hon'ble Shri P.P. Srivastava, Member (A)

(1) To be referred to the Reporter or not ? *m*

(2) Whether it needs to be circulated to *m*
other Benches of the Tribunal?

[Signature]
(M.S. Deshpande)
V.C

J*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 74/95

B. R. Uikey

.. Applicant

Vs.

Commissioner of Income-tax,
Bombay City VII, Bombay and
2 others

.. Respondents

CORAM : 1. Hon'ble Shri Justice M.S.Deshpande, V.C
2. Hon'ble Shri P.P. Srivastava, Member (A)

Appearances

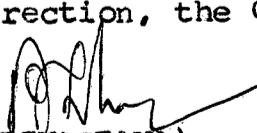
1. Shri. M.A.Mahalle
Advocate
for applicant
2. Shri.S.S. Karkera
Advocate
for respondents

ORAL JUDGMENT

DATED : 10/04/1995

(Per Shri Justice M.S.Deshpande, Vice Chairman)

The applicant was put under suspension on 11.4.1989 and the disciplinary proceedings were initiated against him and an order imposing minor penalty on him was passed on 22.9.92 and the same was amended vide order dated 29.9.1992. The suspension was revoked with effect from 23.9.1992 vide order dated 29.9.1992 and the applicant was allowed to join duties. The applicant was issued a notice dt. 16.12.92 asking him to show-cause why the period of suspension should not be treated as 'non-duty'. The applicant's grievance is that though he showed cause, no orders were passed by the authorities. The only direction we will make is that the respondents should pass an order deciding how they are going to treat the period of suspension of the applicant, within two months from the date of communication of this order. With this direction, the O.A is disposed-of.


(P.P. SRIVASTAVA)
MEMBER (A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

15/12/95-34

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Shri Prabhakaran for
Shri Mahalle, Counsel
for Applicant.

Shri P. M. Pradhan, Counsel
for Respondents -

He has filed MP-871/95
Seeking extension of
3 months time from the
date of application.

Time is granted.

MP-871/95 is disposed
of.

VII/0

15/12/95
Order/Judgement despatched
to Applicant/Respondent(s)
on 12/11/95

(P. P. Sircar (A))

M(A)

(B. S. Hegde)
M(S)

12/11/95

aby